
(2025) 02 KAR CK 0045

Karnataka High Court At Bengaluru

Case No: Writ Petition No. 923 Of 2025 (GM-RES)

Ransom Anselm
Murray

APPELLANT

Vs

M/S Union Of India
Through Secretary To
The Govt. Of India,
Ministry Of External
Affairs, South Block,
New Delhi - 110001 &
Ors.

RESPONDENT

Date of Decision: Feb. 14, 2025

Hon'ble Judges: R Devdas, J

Bench: Single Bench

Advocate: Ganesh N, Shanthi Bhushan H

Final Decision: Disposed Of

Judgement

R Devdas, J

1. The petitioner who is an Anglo Indian holding British Passport is before this Court seeking writ of mandamus to direct the respondents to allow the

petitioner to travel to United Kingdom for limited period of time by considering the petitioner's representation dated 15.11.2024 at Annexure-A.

2. Learned Deputy Solicitor General of India has drawn the attention of this Court to Annexure A, which is a representation given by the petitioner to

the Deputy Superintendent of Police, Crime Branch C.I.D., Metro Wing-II, Egmore, Chennai and the Union of India through its Secretary to the Govt.

of India, Ministry of External Affairs. The learned DSG would therefore submit that the petitioner could not have filed the petition before this Court

having given a representation to the Deputy Superintendent of Police, Chennai. Further, the learned DSG has today furnished a copy of

communication dated 24.12.2024 made by the Superintendent of Police, North Zone, Crime Branch CID, Chennai to the Foreigner Regional

Registration Officer, Bureau of Immigration (MHA), Government of India and submits that as per the directions of the Hon'ble High Court of Madras,

the passport of the petitioner was returned to him on 03.08.2022. Further, passport as well as VISA has expired on 05.12.2023 and 10.11.2024

respectively. It is further stated that unless a no objection certificate is obtained by the petitioner at the hands of the learned Metropolitan Magistrate,

who is dealing with CrI.MP.No.7547/2024, exit permit cannot be given to the petitioner.

3. Learned DSG would therefore submit that the petitioner is required to file an application before the concerned Magistrate and seek orders to permit

the petitioner to travel out side India or leave the jurisdiction of the Court.

4. Learned DSG submits that writ petition may be disposed of directing the petitioner to file necessary application before the concerned Magistrate,

obtain an NOC and thereafter, if further directions are required, he may approach the High Court of Madras and not this Court, since the arrest of the

petitioner was made only at the instance of the Superintendent of Police, Chennai.

5. Learned counsel for the petitioner seeks liberty to approach the concerned Magistrate, obtain NOC and thereafter, approach the High court of

Madras, if any further orders are necessary.

6. The learned DSG is requested to furnish copy of the communication dated 24.12.2024 made by the Superintendent of Police, to the learned counsel

for the petitioner.

7. The writ petition is accordingly disposed of reserving liberty to the petitioner to approach the jurisdictional Magistrate to obtain NOC and if

required, approach the High Court of Madras for further direction. Having regard to the urgency, concerned Magistrate may also consider disposal of

the application at the earliest.